

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 305 OF 2018 IN
CONTEMPT PETITION NO. 01 OF 2018 IN
APPEAL NO. 20 OF 2018

Dated: 1st March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

OPGS Power Gujarat Pvt. Ltd.

.... Appellant(s)

Versus

**Maharashtra State Electricity Distribution Company Ltd. &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Divyanshu Bhatt
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Udit Gupta for R-3

ORDER

IA NO. 305 OF 2018 IN CONTEMPT PETITION No. 01 IN APPEAL NO. 20
OF 2018
(Appln. for urgent listing)

The learned counsel for the petitioner submitted that he has made out urgency of the matter in the application for listing. The ground taken in the application may kindly be accepted and the instant application may be allowed for listing the matter on priority basis in the interest of justice and equity.

The submission made by the petitioner and in the light of the ground urged in the instant application, the petitioner made out a case for considering the matter to be posted urgently. The same was accepted. IA being IA No. 305 of 2018 is allowed.

Post this matter for consideration on 07.03.2018.

CONTEMPT PETITION NO. 01 OF 2018
IN APPEAL NO. 20 OF 2018

Issue notice to the respondents, returnable on 7.3.2018. Dasti, in addition is permitted.

Mr. Udit Gupta, learned counsel takes notice on behalf of the third respondent.

List the matter on **07.03.2018**.

(S.D. Dubey)
Technical Member
bn/tpd

(Justice N. K. Patil)
Judicial Member